

Misc.(Bail) Case No.118/2021

10-05-2021

Seen the petition No. 614/21 filed by one Md. Amir Hussain seeking bail for accused Musstt Jerifa Begam who was arrested by police in connection with Dhekiajuli PS case No. 199/21 (corresponding to GR Case No. 1282/21), u/s 371/342 of the IPC.

I have heard the learned lawyers appearing for both sides. Also gone through the contents of the case diary received today.

The allegation in the FIR is that on 14-04-2021 the daughter of informant, aged about 16 years allegedly disappeared but on 16-04-2021 it is learnt that the daughter of informant has been taken by accused Jerifa Begam of the same village to Guwahati and confined her in the house of her maternal aunt. Having got this information, the son of the informant brought both the girls and handed over to police. Hence, this case.

Learned counsel for the petitioner submitted that there was no trafficking by accused, the girl voluntarily went with the accused to Guwahati in search of work in Beauty Parlor. However, learned counsel for the State opposed the bail prayer contending that there is material against the accused for commission of offence for trafficking.

On perusal of the case diary, I have found substance in the contention of the learned Public Prosecutor appearing for the state and the case diary reveals that accused persuaded the girl to go to Guwahati in the pretext of engaging her in good job and gave Rs. 500/- and accordingly, when she went to Guwahati on the next day she was taken to Lalmati and kept her in a separate house and asked her by accused to engage in prostitution but coming to know the

intention, she taking an opportunity called her family members on 16-04-2021 and accordingly, her brother recovered her from Guwahati.

On perusal of the statement of the victim girl recorded by Magistrate u/s 164 Cr.P.C. also shows that accused was involved in illegal business of trafficking girls and she engaged the girls in the business of flash trade at Guwahati. Therefore, considering the materials in the case diary, this court do not consider it fit case to grant bail to accused.

In the result, the bail petition stands rejected.

Let the case diary be returned.

The bail application is accordingly disposed off.


(C.B. Gogoi)
Sessions Judge,
Sonitpur, Tezpur.